

NATIONAL COMPANY LAW TRIBUNAL ITEM NO : 3
ALLAHABAD BENCH

IA NO. 224/2020 IN
CP NO. (IB) 80/ALD/2019

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : BANK OF INDIA V/S M/S BHAGWATI RAIL INFRA PVT. LTD.

SECTION : 12A IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. VIPIN KUMAR KUSHWAHA, ADV.

COUNSEL FOR BOI : MS. BABITA JAIN, ADV.

IA NO. 224/2020 IN CP NO. (IB) 80/ALD/2019

The matter was taken up today through Video Conferencing at 11:50 AM.

Heard Sh. Vipin Kumar Kushwaha, Advocate for the Applicant and Ms. Babita Jain, Advocate for the Bank of India through video conferecing through video conferencing.

The present IA No. 224/2020 in CP No. (IB) 80/ALD/2019 has been filed by the Applicant under Section 12A of the Insolvency & Backruptcy Code, 2016 for withdrawal of the CIR Process on the ground that the Committee of Creditors has approved the said withdrawal ^{vide resolution passed} in its 7th Meeting held on 08.09.2020 by 100% voting shares.

After hearing the learned Counsel for the Applicant, this Court of the opinion that as the Committee of Creditors has approved the Resolution for withdrawal of the CIR Process by 100% voting shares, the same is dismissed as withdrawn, no order as to cost.

The IA No. 224/2020 accordingly disposed of.

— *Sd* —

Dated : 29.09.2020

JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Typed by :
Md. Zaid
(Stenographer)